PUBLIC ANNOUNCEMENT UNDER REGULATION 3(1) AND REGULATION 4 READ WITH REGULATION 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS)
REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT THERETO FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF

# NDA SECURITIES LIMITED

OPEN OFFER ('OFFER') FOR THE ACQUISITION OF UPTO 15,46,575 EQUITY SHARES OF FACE VALUE OF INR 10.00 ('EQUITY SHARE') REPRESENTING 26.00% OF THE PAID-UP EQUITY SHARE CAPITAL OF NDA SECURITIES LIMITED (HEREINAFTER REFERRED AS 'NSL' / 'TARGET COMPANY') FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY MR. RAM GOPAL JINDAL (HEREINAFTER REFERRED TO AS 'ACQUIRER') ALONG WITH MR. GAURAV JINDAL (HEREINAFTER REFERRED TO AS 'PERSON ACTING IN CONCERT' / 'PAC').

This Public Announcement ('PA' / 'Public Announcement') is being issued by Corporate Professionals Capital Private Limited ('Manager to the Offer') for and on behalf of Acquirer along with PAC to the Public Shareholders of the Target Company ('Public Shareholders') pursuant to, and in compliance with, Regulation 3(1) and Regulation 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ('SEBI (SAST) Regulations').

For the purpose of this Public Announcement, the following terms have the same meanings as assigned to them below—

- a) 'Acquirer' means Mr. Ram Gopal Jindal.
- b) 'Equity Shares' means the fully paid-up Equity Shares of face value of INR 10 (Indian Rupees Ten Only) each of the Target Company.
- c) 'PAC' means Mr. Gaurav Jindal.

- d) 'Paid-up Equity Share Capital' means INR 5,94,83,640 (Indian Rupees Five Crore Ninety Four Lakh Eighty Three Thousand Six Hundred and Forty only) divided into 59,48,364 (Fifty Nine Lakh Forty Eight Thousand Three Hundred and Sixty Four) Equity Shares of INR 10.00 (Indian Rupees Ten only) each.
- e) 'Public Shareholders' shall mean all the shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except the Acquirer, PAC, person acting in concert with the Acquirer, existing members of the promoter and promoter group of the Target Company, person acting in concert with the member of promoter and promoter group and the parties to the underlying SPA (as defined below).
- f) 'Sellers' means and includes Shri. Sanjay Agarwal, Shri. N D Agarwal, Smt. Deepti Agarwal, Smt. Saroj Agarwal, N D Agarwal HUF and NDA Research & Technologies Private Limited, the current member of promoter and promoter group of the Target Company, that have entered into the SPA (as defined below) to sell their entire shares constituting 48.56% of the Paid-up Equity Share Capital of the Target Company.
- g) 'SPA' means the Share Purchase Agreement entered on February 01, 2024 by the Acquirer to acquire 28,88,720 (Twenty Eight Lakh Eighty Eight Thousand Seven Hundred and Twenty) Equity Shares representing 48.56% of the Paid-up Equity Share Capital of the Target Company from the Sellers at an agreed price of INR 28/- (Indian Rupees Twenty Eight only) per Equity Share aggregating to INR 8,08,84,160/- (Indian Rupees Eight Crore Eight Lakh Eighty Four Thousand One Hundred and Sixty only).
- h) 'Target Company' / 'NSL' means NDA Securities Limited.

#### 1. OFFER DETAILS

1.1. **Size:** 15,46,575 (Fifteen Lakh Forty Six Thousand five Hundred and Seventy Five) Equity Shares representing 26.00% of the Paid-up Equity Share Capital of the Target Company subject to the terms and conditions mentioned in this Public Announcement and the Detailed Public Statement (the 'DPS') and the Letter of Offer (the 'LOF') that are proposed to be issued in accordance with the SEBI (SAST) Regulations.

- 1.2. **Price/ Consideration:** The Open Offer is made at a price of INR 28/- (Indian Rupees Twenty Eight only) for each Equity Share of Target Company. Assuming full acceptance in the Open Offer, the total consideration payable by the Acquirer under the Open Offer, at the Offer Price will be, INR 4,33,04,100/- (Indian Rupees Four Crores Thirty Three Lakhs Four Thousand and One Hundred only).
- 1.3. **Mode of Payment (Cash/ Security):** The Offer Price will be paid in cash, in accordance with the provisions of Regulation 9(1) (a) of the SEBI (SAST) Regulations.
- 1.4. **Type of Offer:** This Open Offer is categorized as a **Triggered/ Mandatory Offer** made in compliance with Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations. The Target Company, a SEBI registered Stock Broker, is a trading member with BSE Limited ('BSE') and the National Stock Exchange of India Limited ('NSE') and a registered depositary participant with the National Securities Depository Limited ('NSDL'). Being a Stock Broker, trading member of BSE and NSE, and a depository participant, the acquisition of shares and control by the Acquirer and PAC as envisaged under this PA is subject to approval from SEBI, BSE, NSE and NSDL in terms of SEBI (Stock Brokers) Regulations,1992 read with SEBI (Depositories and Participants) Regulations, 2018 and SEBI Master Circular SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/71 dated May 17, 2023 and any other regulatory authority under applicable laws.

# 2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

On February 01, 2024, the Acquirer has entered into SPA with the Sellers to acquire 28,88,720 (Twenty Eight Lakh Eighty Eight Thousand Seven Hundred and Twenty) Equity Shares representing 48.56% of the Paid-up Equity Share Capital of the Target Company at an agreed price of INR 28/- (Indian Rupees Twenty Eight only) per Equity Share, which triggered the requirement to make Open Offer under Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations.

Details of Underlying Transaction					
		Shares / Voting			

Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/ Allotment/ Market Purchase)		d/ proposed to quired % vis a vis total Equity/ voting Capital*	Total Consideration for Shares/ Voting Rights (VR) acquired (INR In Crores)	Mode of payment (Cash/ securities)	Regulation which has triggered
Direct	Share Purchase Agreement (as defined in clause (g) of definitions above)	28,88,720 Equity Shares	48.56	8.09	Cash	Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations, 2011

# 3. ACQUIRER & PAC

DETAILS ACQUIRER		PAC	TOTAL	
Name of Acquirer and	MR. RAM GOPAL JINDAL	MR. GAURAV JINDAL	2	
PAC				
Residential Address/	B-109 Block B Swaroop Nagar,	Plot No. 4, Block- Q D	-	
Registered Office	Delhi – 110042	Pitampura, Delhi- 110034		

Name(s) of persons in	Not Applicable	Not Applicable	-	
control/ promoters of				
Acquirer and PAC				
Name of the Group, if				
any, to which the		Not Applicable		
Acquirer and PAC				
belongs to				
Pre-Transaction	Nil	6,10,250 (Six Lakhs and Ten	6,10,250 (Six Lakhs and	
Shareholding		Thousand Two Hundred and	Ten Thousand Two	
<ul><li>Number</li></ul>		Fifty) Equity Shares representing	Hundred and Fifty) Equity	
<ul><li>% of Total Share</li></ul>		10.26% of Paid-up Equity Share	Shares representing	
Capital of		10.26% of Paid-up Equity		
Acquirer and PAC	Share Capital of the Targ			
	Company			
Proposed	28,88,720 (Twenty-Eight Lakh	6,10,250 (Six Lakh and Ten	34,98,970 (Thirty-Four	
Shareholding after	Eighty-Eight Thousand Seven	Thousand Two Hundred and	Lakh Ninety-Eight	
the acquisition of	Hundred and Twenty) Equity	Fifty) Equity Shares representing	Thousand Nine Hundred	
shares which	Shares representing 48.56% of	10.26% of Paid-up Equity Share	and Seventy) Equity	
triggered the Open	Paid-up Equity Share Capital of	Capital of the Target Company	Shares representing	
Offer	the Target Company		58.82% of Paid-up Equity	
			Share Capital of the Target	
	Company			
Any other interest in	None	None	None	
the TC				

### 4. DETAILS OF SELLING SHAREHOLDERS

Name	Part of Promoter/ Promoter group		nsaction	Post Transaction	
	(Yes/No)	Number	% of Total Voting Capital	Number	% of Total Voting Capital
	Equ	uity Shares			
Shri. Sanjay Agarwal	Yes	1,80,785	3.04	0	0.00
Shri. N D Agarwal	Yes	22,84,774	38.41	0	0.00
Smt. Deepti Agarwal	Yes	28,451	0.48	0	0.00
Smt. Saroj Agarwal	Yes	80,010	1.35	0	0.00
N D Agarwal HUF	Yes	2,64,700	4.45	0	0.00
NDA Research &	Yes	50,000	0.84	0	0.00
Technologies Private Limited					
TOTAL		28,88,720	48.56	0	0.00

### 5. TARGET COMPANY

Name	NDA SECURITIES LIMITED
CIN	L74899DL1992PLC050366
Exchange where shares are Listed	BSE Limited ('BSE')

# 6. OTHER DETAILS

6.1. The Detailed Public Statement pursuant to this Public Announcement and which carries all such other information of the offer including the detailed information on the offer price, detailed information on the Acquirer, detailed information on the PAC,

detailed information on the Target Company, detailed reasons for the offer, statutory approvals for the offer, details of financial arrangement, other terms of the offer, conditions to the offer etc. shall be published in all editions of any one English national daily newspaper with wide circulation, any one local language newspaper where the registered office of the Target Company is situated, since the registered office of the Target Company is in Delhi and the local language of Delhi is Hindi, hence, it would be published in any Hindi newspaper having circulation near the Registered office of the Target Company and any one local language newspaper of the Stock Exchange where the shares of the Target Company are listed and where the volume of trading is recoded as maximum during sixty trading days preceding the date of the Public Announcement i.e. BSE, where the regional language is Marathi. The Detailed Public Statement shall be published on or before Thursday, February 08, 2024.

- 6.2. The Acquirer and PAC undertake that they are aware of and shall comply with all obligations under the SEBI (SAST) Regulations.
- 6.3. The Acquirer has adequate resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer in terms of Regulation 25(1) of the SEBI (SAST) Regulations.
- 6.4. This offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations and is not a competitive bid in terms of Regulation 20 of SEBI (SAST) Regulations.

### ISSUED ON BEHALF OF ACQUIRER AND PAC BY MANAGER TO THE OFFER



### **CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED**

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**SEBI Regn. No:** INM000011435

For and on behalf of

Sd/- Sd/-

Ram Gopal Jindal Gaurav Jindal

Acquirer PAC

Place: New Delhi

Date: February 01, 2024